

Central Administrative Tribunal, Principal Bench

Original Application No.884 of 2001

New Delhi, this the 22nd day of January, 2002

Hon'ble Mr. Justice Ashok Agarwal, Chairman
Hon'ble Mr. V.K. Majotra, Member (A)

Narinder Singh Sirohi
son of Shri Kirpal Singh Sirohi
R/o C Block, Gali No. II
House No. 18, Dayal Pur Extn.
Delhi-94

- Applicant

(Appeared in person)

Versus

1. Union of India through its
Secretary,
Ministry of Home Affairs,
North Block, New Delhi

2. Commissioner of Police Delhi
Police Headquarters
I.P. Estate, New Delhi-2

- Respondents

O R D E R (ORAL)

By Mr. V.K. Majotra, Member (A)

The applicant is aggrieved by the action of the respondents declaring him disqualified on the ground of certain errors/omissions in the interview sheets, though he was declared successful vide roll no. 241681 for medical examination in connection with recruitment of Constable (Ex.) in Delhi Police of 1998 (Phase-II). He has challenged Annexure A-1 dated 19.1.2001 which states that errors and omissions in the interview sheets were re-checked by the concerned Interview Boards and after rectification of the same, the applicant was found to have failed to make the grade in the merit list and was declared disqualified and thus, his candidature for the post of Constable (Ex.) in Delhi Police was cancelled.

W 2. We have heard the applicant in person and

Mrs. Jasmine Ahmed, learned counsel of the respondents. She has also shown us the related records of the interview sheets and the marks accorded to the candidate among others.

3. The applicant has stated that he had met the concerned authorities and he was shown the mark sheets wherein he was awarded 18.18 marks in the interview and that being an ex-Army candidate, he was exempted from the written test. Admittedly applicant is not a graduate.

4. From the corrected interview sheets, we find that the applicant had been accorded 17, 18 and 18.5 marks by the respective Members and the Chairman. The original average marks obtained by him were 17.83. It was explained by the respondents that as the applicant was not a Graduate and he had been wrongly awarded 5 marks for being a graduate, 5 marks were deducted from average marks of 17.83 and thus he had secured only 12.83 marks in the interview. The interview sheets also show that in all cases where the applicants were later on not found to be graduates, their marks were reduced by 5 marks. With 12.83 marks in the interview, the applicant has not make the grade. The Board of Officers who had conducted the interview for the aforesaid recruitment, have recorded a certificate which we have seen in the record shown to us that they had re-checked the marks and calculation sheets and that now no error or omission remained in the proceedings.

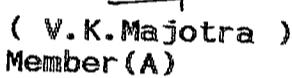
5. We have satisfied ourselves as to the

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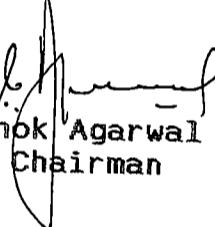


correctness of marks awarded to the applicant by the Board of Officers in the interview. The applicant had initially secured 17.83 marks which were reduced to 12.83 marks on deduction of 5 marks which were wrongly awarded to him, previously. The cut-off marks fixed for ex-Army candidates are 13. Obviously, the applicant has not been able to make the grade as an ex-Army candidate.

6. Having regard to the discussion made above, we find that the applicant has not been able to establish his case and we do not find any infirmity in Annexure A-1. The OA is accordingly dismissed, however, without any costs.



(V.K. Majotra)
Member (A)


(Ashok Agarwal)
Chairman

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